

- (i) (a) Annual Report and Accounts of the Cochin Special Economic Zone Authority, Cochin, for the year 2016-17, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.
[Placed in Library. *See* No. L.T. 9290/16/18]
 - (ii) (a) Annual Report and Accounts of the Madras Special Economic Zone Authority, Chennai, for the year 2016-17, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (ii) above.
[Placed in Library. *See* No. L.T. 9424/16/18]

MESSAGE FROM LOK SABHA

The Insolvency and Bankruptcy Code (Second Amendment) Bill, 2018

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

“In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Insolvency and Bankruptcy Code (Second Amendment) Bill, 2018, as passed by Lok Sabha at its sitting held on the 31st July, 2018.”

Sir, I lay a copy of the Bill on the Table.

STATEMENT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS

श्री विजय पाल सिंह तोमर (उत्तर प्रदेश): महोदय, मैं रसायन और पेट्रोरसायन विभाग से संबंधित "रसायन और पेट्रो रसायन क्षेत्र में रुग्ण उपक्रमों का पुनरुद्धार" विषय के संबंध में पैंतीसवें प्रतिवेदन (सोलहवीं लोक सभा) में अंतर्विष्ट सिफारिशों पर की गई कार्रवाई संबंधी बयालीसवें प्रतिवेदन (सोलहवीं लोक सभा) के अध्याय 1 में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्रवाई को दर्शाने वाले विवरण की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।